

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 310**  
**(IB)-1373(ND)2019**  
**New IA- 1748/2024**

**IN THE MATTER OF:**

**M/s. Advance Cargo Movers (India) Pvt. Ltd. ... Applicant/Petitioner**

**Versus**

**M/s. SBS Transpole Logistics Pvt. Ltd. ... Respondent**

**Under Section: 9 of IBC, 2016 (Liq.)**

**Order delivered on 26.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**For the Intervener :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-1748/2024:** Ld. Counsel appearing for the Applicant submitted that the Hon'ble High Court has desired that the OMP(EFA)COLLCOMM No. 4/2018 need to be taken up after disposal of Appeal No. 14/2021, thus the said appeal listed on 29.05.2024 may be taken up on an early date. Our board does not permit expediting the hearing of the appeal. Nevertheless, on the date already fixed, the appeal would be listed high up on the board i.e. in first 03 matters. With these observations, **the IA is dismissed.**

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**